## BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

CSP NO 836 OF 2017

In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 to 232 of the Companies Act, 2013; AND

In the matter of Scheme of Arrangement and Amalgamation between Apar Finlease Private Limited (Transferor Company), and Golden Peace Infrastructure Private Limited (Transferee Company) and their respective Shareholders

Golden Peace Infrastructure Private Limited,)
a company incorporated under the provisions)
of the Companies Act, 1956 and having its)
Registered Office at Hotel Neo Majestic, Plot)
No 104/1A, Opp Azad Bhavan, PorvorimBardez,)
Goa – 403521)
Petitioner Company

Order delivered on 18th October 2017

Coram:

Hon'ble **B.S.V. Prakash Kumar**, Member (J) Hon'ble **V .Nallasenapathy**, Member (T)

For the Petitioner(s): Mr. Hemant Sethi i/b Hemant Sethi & Co

Per: B.S.V. Prakash Kumar, Member (J)

## ORDER

- By order passed by this Tribunal on 7<sup>th</sup> September 2017 the Petition was admitted and made returnable on 4<sup>th</sup> October 2017.
- 2. The counsel for the Petitioner seek extension of returnable date of hearing of the petition to serve notice upon the Regulatory authorities and publish

notices in newspapers.

- Time to serve notice to all Regulatory authorities and to publish notices in newspapers is extended upon 6th December 2017.
- 4. The Petitioner Company to file an affidavit regarding the compliance of directions given by the Tribunal pertaining to advertisement of notice of hearing of the Petition in newspapers and notice to all Regulatory authorities and report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

Sd/-

V. Nallasenapathy, Member(T)

B.S.V. Prakash Kumar, Member (J)